

12.03 hrs.

Title: Introduction of the Indian Council of World Affairs Bill, 2001.

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN): Sir, on behalf of Shri Jaswant Singh, I beg to move for leave to introduce a Bill to declare the Indian Council of World Affairs to be an institution of national importance and to provide for its incorporation and matters connected therewith.

...(Interruptions)

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to declare the Indian Council of World Affairs to be an institution of national importance and to provide for its incorporation and matters connected therewith."

...(Interruptions)

MR. SPEAKER: Shri Varkala Radhakrishnan.

...(Interruptions)

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Sir, I rise to oppose the motion for leave to introduce the Indian Council of World Affairs Bill on two groundsâ€¦...(Interruptions)

MR. SPEAKER: Shri Pandiyan, please take your seat.

...(Interruptions)

SHRI VARKALA RADHAKRISHNAN : Firstly, it is beyond the legislative competence of this House. Secondly, the Bill had already been passed by this House on 18th December, 2000â€¦*(Interruptions)*

MR. SPEAKER: Nothing should go on record except what Shri Varkala Radhakrishnan is saying.

(Interruptions) â€¦ **

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dt.14.8.2001

* *Not recorded

1204 hrs

(At this stage, Shri Adhi Shankar and some other hon. Members came and stood on the floor near the Table.)

...(Interruptions)

MR. SPEAKER: Please go back to your seats.

...(Interruptions)

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): When the House had taken a decision over the Bill, the Executive has no power to issue an ordinance under article 123â€¦*(Interruptions)* The discussion on the Bill has already taken place and the House is seized of the matter. In such a case, the emergency provision cannot be usedâ€¦*(Interruptions)* Moreover, the Supreme Court has ruled in *B.C. Wadhwa versus the State of Bihar, 1987 (AIR 579)* saying that the court would strike down the repromulgated ordinance as a fraud on the Constitutionâ€¦*(Interruptions)* Under these circumstances, the Minister has no authority or power to move such a motion seeking permission of the House to introduce the Bill which is a nullityâ€¦*(Interruptions)* Therefore, I oppose the motion.â€¦ *(Interruptions)*

1205 hours

*(At this stage, Shri Adhi Shankar and some other hon. Members
went back to their seats.)*

...(Interruptions)

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to declare the Indian Council of World Affairs to be an institution of national importance and to provide for its incorporation and matters connected therewith."

The motion was adopted.

SHRI JAGMOHAN: I introduce* the Bill.

...(Interruptions)

MR. SPEAKER: Nothing should go on record.

*(Interruptions) â€¹***

*Introduced with the Recommendation of the President.

** Not recorded

12.06 hrs.

STATEMENT BY MINISTER
INDIAN COUNCIL OF WORLD AFFAIRS
(SECOND) ORDINANCE

SHRI JAG MOHAN: Sir, on behalf of Shri Jaswant Singh, I beg to lay on the Table an explanatory statement (Hindi and English versions) showing the reasons for immediate legislation by the Indian Council of World Affairs (Second) Ordinance, 2001.

...(Interruptions)

(Placed in Library See No. LT. 3977/2001)
